

श्री पी० सी० सेठी : योजनाओं में चद्रों की आवश्यकता नहीं होती है । फिर भी स्टेटों की डिमांड को ध्यान में रखते हुये जैसे जैसे सतूलियत बढ़ेगी सभी स्टेटों का कौटा बढ़ाने पर ख्याल किया जायेगा ।

SHRI R. S. KHANDEKAR: Will the hon. Deputy Minister actually tell us whether more preference is given to the private sector than to the public sector in this matter, and secondly whether they have got any machinery to see that the quotas allotted are put to proper use? I ask this because there axe a large number of complaints regarding the misuse of these quotas in the different States.

SHRI P. C. SETHI: This is not correct. The Priorities Committee is there and that Committee decides the allocation of the priorities for the items. Therefore, it is not correct to say that the major portion is going to the private sector. As a matter of fact, most of it is going to the various sponsoring authorities. As far as misuse is concerned the proper agency is the State Governments and they book after It.

CONSTRUCTION OF SHEDS IN OKHLA INDUSTRIAL ESTATE

*214. SHRI I. K. GUJRAL: Will the Minister of INDUSTRY AND SUPPLY be pleased to state:

(a) whether it is a fact that Government have stopped further construction of sheds in the Okhla Industrial Estate;

(b) if so, what are the reasons for this decision;

(c) whether it is correct that Government sell land to small-scale industries @ Rs. 30 per sq. yard in this Estate; and

(d) what is the cost of land per sq. yard in this Estate to Government?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND SUP-

PLY (SHRI BIBUDHENDRA MISRA): (a) to (d) A statement is laid on the Table of the House.

STATEMENT

(a) 76 sheds have so far been completed in the Okhla Industrial Estate. Further 46 sheds are nearing completion. It is not proposed to construct any more sheds after the present construction has been completed.

(b) The Third Plan envisages that near large cities and towns, only developed sites should be provided, on which small entrepreneurs could erect their own factory buildings instead of establishing an industrial estate complete with factory premises. Since sufficient climate for the development of small scale industries in the urban area of Delhi has now been created by the establishment of the Okhla Industrial Estate, it is not considered necessary to construct any more sheds in this Estate, but to offer developed plots to small entrepreneurs. By this means, the limited provision available for the purpose could be used for the benefit of a greater number of small industrialists.

(c) Yes, Sir. The price is provisional.

• (d) The land has not yet been fully developed and as such it is not possible to work out the exact cost at present.

SHRI I. K. GUJRAL: May I ask the hon. Minister how many people in the non-conformity areas, according to the Master Plan, are to be shifted for whom accommodation is not available?

SHRI BIBUDHENDRA MISRA: It is very difficult to say at this stage how many people will be sent. But I think the idea under the Master Plan is to send about 15,000 of such people to these areas which are being developed.

SHRI I. K. GUJRAL: Sir, according to the Statement attached to the answer placed on the Table of the House, the hon. Minister has stated that the land has not yet been fully developed and as such it was not possible to work out the cost of the land. May I ask the hon. Minister, if the cost has not yet been worked out, how has the selling price per square yard of the land been fixed?

SHRI BIBUDHENDRA MISRA: This' is tentatively done by the Delhi Development Authority which is in charge of the development of land for industries. They have said that the price is provisional and it is not high.

SHRI I. K. GUJRAL: I think the hon. Minister is wrong there. For the development of this area in the Okhla Industrial Estate to which this question relates, the Delhi Development Authority is not responsible. The land was developed by the Department and it is being given out by the Department. May I ask the hon. Minister, since this is going to be primarily used by those in the non-conformity area for small-scale industries, is not this figure of Rs. 30 per square yard a very very high price?

SHRI BIBUDHENDRA MISRA: I can only repeat that the Delhi Development Authority is in charge of the development of the Okhla Estate also. And so far as the price is concerned, several things have to be taken into consideration, the purchase cost of the land, the development of the land, electricity, water and so on. The Delhi Development Authority has informed the Delhi Administration that this is the provisional price, considering all the factors that are necessary. When actually it is worked out, in the process of development, it may be something more. But as I have said they have intimated that this price of Rs. 30 per sq. yard is the provisional price.

SHRI I. K. GUJRAL: It is rather interesting, Sir, that in the written

statement the Minister has stated that the cost has not yet been worked out; but in the oral reply the hon. Minister tries to justify this price of Rs. 30 per sq. yard and tries to give the factors which govern the price. While about the factors there is no doubt, may I ask how in the Okhla Industrial Estate the land is given out at Rs. 30' per sq. yard whereas just by the side of it similar land has been taken over for Rs. 8 per sq. yard? Is the reply of the hon. Minister that the cost has not been worked out in spite of the fact that the Estate has been developed years ago a shield not to disclose the fact that the cost of the land is very less than this sale price? Will the hon. Minister at least promise to look into it?

SHRI BIBUDHENDRA MISRA: As a matter of fact, the Okhla Estate also is still not yet fully developed. Actually, the Okhla Estate covers an area of 110 acres out of which about 80 acres have been developed and sheds put up. The other 30 acres are not yet developed, they are under development. So far as the price of the land is concerned and so far as the development costs are concerned, as I have already stated, it is not for us to determine it. The Delhi Development Authority takes into consideration all the factors and they try their best to do it and also not to make any profit.

SHRI T. N. SINGH: If I may supplement the information, a suggestion has also been made to the Government that the prices of land in Delhi are shooting up considerably from time to time and whether instead of outright selling of land, leasing should not be the procedure in such cases, and the whole question will again be examined.

SHRI ARJUN ARORA: May I know, Sir, if in the process of this re-examination of the problem, the Government will ensure that the land is given at least to the small-scale industries on a no-profit no-loss basis?

SHRI BIBUDHENDRA MISRA: Yes, Sir.

श्री विमलकुमार मन्नालालजी चौरड़िया :

क्या श्रीमान यह बतलायेंगे कि अभी जितनी भूमि डेवलप की गई और जो बाकी की जाने वाली है, इस सारे का विकास करने के लिए कितना अनुमानित खर्च होने वाला है ? इसका भी कोई एस्टीमेट बना है या नहीं ।

SHRI BIBUDHENRA MISRA: Sir, so far as Greater Delhi is concerned, there are different places where land is being developed. Therefore, at 'this stage, it is difficult to say what the approximate cost will be. So far as the industrial estate is concerned, the Third Plan allocation is Rs. 30 crores and it is very difficult at this stage to say so far as this area is concerned, what the cost would be.

IMPORT OF STEEL BY M/S. AMIN CHAND PYARELAL AND CO.

*215. SHRI ABDUL GHANI: Will the Minister of STEEL AND MINES be pleased to refer to answer given to Starred Question No. 384 in the Rajya Sabha on the 24th September, 1964 and state:

(a) whether Government have obtained information in respect of the quantities of steel imported by Messrs. Amin Chand Pyarelal and Co., in Punjab; and

(b) if so, the quantities of steel imported by the company in 1960, 1961, 1962 and 1963 against the import licences issued to them during these years?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI P. C. SETHI): (a) and (b). Information as to the exact quantities of steel imported by M/s. Amin Chand Pyarelal & Co. in the years 1960, 1961, 1962 and 1963 is not readily available

and will have to be compiled after collection from various sources. The maximum value of steel which can be imported against the import licence* issued, *hik* already been indicated.

श्री عبدالغنی : کہا وزیر صاحب فرمائیں گے کہ اس کمپنی کو باوجود اس کے سینٹر کی طرف سے بلوک لسٹ پر لیا جا رہا تھا پھر بھی پرمٹ دیا گیا اور اس کے لئے بہت سی لاکھوں روپیوں کی زمین چلڈ ہزار میں اکوانر کی گئی اور انہوں نے اپنا کارخانہ جو پنجاب میں تھا اس قدر سے کہ انکوئی ہونے والی ہے بند کر دیا -

[**श्री अब्दुल गनी :** क्या वजीर साहिब फर्मायेंगे कि इस कम्पनी को बाबजूद इसके कि सेन्टर की तरफ से ब्लैक लिस्ट पर लिया जा रहा था फिर भी पर्मिट दिया गया और इसके लिये बहुत सी, लाखों रुपयों की, जमीन चन्द हजार में एक्वायर की गयी और उन्होंने अपना कारखाना जो पंजाब में था, इस डर से कि इक्वायरी होने वाली है, बन्द कर दिया ?]

श्री पी० सी० सेठी : माननीय सदस्य ने बहुत से सवाल उठाए हैं । जमीन एक्वायर की गई या नहीं उसका इस मंत्रालय से ताल्लुक नहीं है । यह सवाल सितम्बर की २४ तारीख को भी पूछा गया था और उस समय भी यह उत्तर दिया गया था कि ऐसी कोई शिकायत सरकार के ध्यान में नहीं आई है । जहाँ तक इनको लाइसेंस देने का सवाल है वह लाइसेंस दिया गया है और उसकी फिगर पहले बताई जा चुकी है ।